BEFORE THE ADJUDICATING OFFICER

REGISTRAR OF COMPANIES, GOA, DAMAN & DIU

(ADJUDICATION ORDER NO: ROCGDD/AO/92&137/2019/39)

UNDER SECTION 454 OF THE COMPANIES ACT, 2013 READ WITH COMPANIES (ADJUDICATION OF PENALTIES) RULES, 2014.

In respect of:

MASCARENHAS MARINE AND LOGISTICS PRIVATE LIMITED
U61100GA1990PTC001049

Appointment of Adjudicating Officer:-

1. Ministry of Corporate Affairs vide its gazette notification no SO 831(E) dated 24.03.2015 appointed undersigned as Adjudicating Officer in exercise of the powers conferred by section 454 of the Companies Act, 2013 [herein after known as Act] read with Companies (Adjudication of Penalties) Rules, 2014 [Notification no GSR 254(E) dated 31-3-2014] for adjudging penalties under the provisions of the Act. The undersigned vide the Companies (Amendment) Ordinance, 2019 is entrusted with power to adjudicate penalties under section 92 and 137 of the Act with effect from 02.11.2018.

Company:-

2. Mascarenhas Marine And Logistics Private Limited [herein after known as **Company**] CIN U61100GA1990PTC001049 is a registered company with the office of Registrar of Companies, Goa, Daman and Diu and having its registered address as 58/B, Near Chicalim Park, Chicalim, Vasco, South Goa, Goa-403711, India as per records maintained by this office in online registry.

Show Cause Notice, Reply and Personal Hearing:-

- 3. A Show Cause Notice (SCN) under Section 92(5) and 137(3) of the Companies Act, 2013 was issued vide no ROCGDD/Penalty/2019/Non-filing/5315-5317 dated 12.03.2019 to Company and two Directors, Mr. Edwin Mascarenhas, (DIN: 01656234) and Ms.Ema Mascarenhas (DIN: 00568425). Noticee to SCN were called upon to show the case for non-filing of Annual Return(s) and Financial Statement(s) pursuant to Section 92 and Section 137 of the Act respectively.
- 4. No response to the SCN dated 12.03.2019 was received from the company and its directors. It is observed from the master data that company has not filed its

statutory returns since FY2011-12 and default is still continuing till date of this order. Further, an active charge of Rs.8,68,98,400/- is shown in the master data of the company.

Provisions of Companies Act, 2013:-

- 5. Sub-section (1) of Section 92 of the Act provides that every company shall prepare an Annual return in the prescribed form and sub-section(4) of Section 92 of the Act provides that every company shall file with the Registrar a copy of the annual return, within sixty days from the date on which the annual general meeting is held or where no annual general meeting is held in any year within sixty days from the date on which the annual general meeting should have been held together with the statement specifying the reasons for not holding the annual general meeting, with such fees or additional fees, as applicable.
- 6. Sub-section (5) of Section 92 of the Act provides that if any company fails to file its annual return under sub-section (4) of Section 92 of the Act, before the expiry of the period specified therein, such company and its every officer who is in default shall be liable to a penalty of fifty thousand rupees and in case of continuing failure, with further penalty of one hundred rupees for each day during which such failure continues, subject to a maximum of five lakh rupees.
- 7. Sub-section (1) of Section 129 of the Act provides that company shall prepare a financial statement comply with the accounting standards notified under section 133 of the Act and sub-section (2) of Section 129 of the Act provides that at every annual general meeting of a company, the Board of Directors of the company shall lay before such meeting financial statements for the financial year. Further sub-section (1) of the Section 137 of the Act provides that a copy of the financial statements, including consolidated financial statement, if any, along with all the documents which are required to be or attached to such financial statements under this Act, duly adopted at the annual general meeting of the company, shall be filed with the Registrar within thirty days of the date of annual general meeting in such manner, with such fees or additional fees, as applicable.
- 8. Sub-section(3) of section 137 of the Act provides that if a company fails to file the copy of the financial statements under sub-section (1) or sub-section (2) of the section 137, as the case may be, before the expiry of the period specified therein, the company shall be liable to a penalty of one thousand rupees for every day during which the failure continues but which shall not be more than ten lakh rupees, and the managing director and the Chief Financial Officer of the company, if any, and, in the absence of the managing director and the Chief

Financial Officer, any other director who is charged by the Board with the responsibility of complying with the provisions of this section, and, in the absence of any such director, all the directors of the company, shall be liable to a penalty of one lakh rupees and in case of continuing failure, with further penalty of one hundred rupees for each day after the first during which such failure continues, subject to a maximum of five lakh rupees.

ORDER

9. The Company has not filed Annual Return(s) and Financial Statement(s) pursuant to sub-section (4) of Section 92 and sub-section (1) of Section 137 of the Act respectively for financial year ending 31.03.2018, thereby attracting penal provisions under sub-section(5) of Section 92 and sub-section(3) of Section 137 of the Act respectively.

The object of filing the annual return of company with the Public Domain is in the public interest, to enable the investors, public and whosoever interested in the company can access the fundamental information about the company and its management. Non-filing of this statutory return will result in denial of information to public about the company.

The object of filing financial statements of company with MCA portal is to enable the interested public/investors/statutory agencies to access and know about the company state of affairs. The financial statements of a company so filed shall give a true and fair view of the state of affairs of the company, the said statements will become documents of public domain and the interested public can access the said statements through MCA website to know the financial state of affairs of the company as on the date.

- 10. As per records maintained by this office, noticee no.2, Ms.Ema Mascarenhas (DIN: 00568425) and noticee no.3, Mr. Edwin Mascarenhas, (DIN: 01656234) are disqualified under Section 164(2)(a) of Companies Act, 2013 for a period from 01.11.2016 till 31.10.2021. Therefore, penalties are not being imposed on them. This Order could not be passed within the stipulated time period as most of the Officials of this office were engaged in Lok Sabha Election duty and the default is continuing as on the date of this order.
- 11. Having considered the facts and circumstances of the case, and after taking into account the factors above, I do hereby impose penalty on Company and Directors as per table below for violation of Section 92 and Section 137 of the Companies Act, 2013 for Financial Year ending 31.03.2018. I am of the opinion that penalty is commensurate with the aforesaid failure committed by the Noticee.

Document Required to be filed	No of Days of Default *	Penalty imposed on Company /Director	First Default (in Rs)	Default Continues (in Rs)	Total (in Rs)
Financial Statement u/s 137(1) of the Companies Act, 2013	193 days	On Company	Rs.1000X193 = Rs.1,93,000/-		Rs.1,93,000/-
Annual Returns u/s 92(4) of the Companies Act, 2013	164 days	On Company	Rs.50,000/-	Rs.100X164 days=Rs.16,400/-	Rs.66,400/-

^{*}No. of days have been calculated from November, 2018 & December 2018 for Financial Statement and Annual Return respectively till date of order.

- 12. It is hereby directed to rectify the default immediately on receipt of copy of this Order.
- 13. The Penalty imposed shall be paid through Ministry of Corporate Affairs portal only.
- 14. Appeal against this order may be filed in writing with the Regional Director(WR), Ministry of Corporate Affairs, 100, Marine Drive, Everest Building, Mumbai-400002, within a period of sixty days from the date of receipt of this order, in Form ADJ setting forth the grounds of appeal and shall be accompanied by a certified copy of this order. [Section 454 of the Companies Act, 2013 read with Companies (Adjudicating of Penalties) Rules, 2014].
- 15. Your attention is also invited to section 454(8) of the Act regarding consequences of non-payment of penalty.
- 16. In terms of the provisions of sub-rule (9) of Rule 3 of Companies (Adjudication of Penalties) Rules, 2014, copy of this order is being sent to Mascarenhas Marine And Logistics Private Limited at 58/B,Near Chicalim Park, Chicalim, Vasco, South Goa,Goa-403711,India, Mr. Edwin Mascarenhas, (DIN: 01656234) at 58/B,Near Chicalim Park, Chicalim, Vasco, South Goa,Goa-403711,India and Ms. Ema Mascarenhas (DIN: 00568425) at 58/B, Near Chicalim Park, Chicalim, Vasco, South Goa, Goa-403711,India and also to Office of Regional Director(WR), Ministry of Corporate Affairs, 100, Marine Drive, Everest Building, Mumbai-400002.

Place:- Panaji, Goa. Date:- 13.05.2019

Registrar of Companies Goa, Daman & Diu

Adjudicating Officer